

ITEM NO.55

COURT NO.13

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7263/2011

(From the judgement and order dated 09/11/2010 in CRLM No.33085/2007 of the HIGH COURT OF PATNA)

KAILASH SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP, stay and office report)

Date: 27/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. Anupam Lal Das,Adv.
Mr. Atrabhavan Singh,Adv.
Mr. Anirudh Singh,Adv.

For Respondent(s) Mr. Gopal Singh,Adv.
Mr. Subhro Sanyal,Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed for by Mr. Gopal Singh, learned counsel for the State, four weeks' time is granted for filing counter affidavit. List after four weeks.

(A.S. BISHT)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER